

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:3840
ANSWERED ON:19.12.2005
DUES OF EMPLOYEES OF SUPER BAZAR
Gadhavi Shri Pushpdan Shambhudan

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether all the dues and compensations of the employees of Super Bazar have been cleared;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) the steps taken by the Government for clearing these dues at the earliest; and
- (e) the further steps proposed to be taken to rehabilitate the employees who have been rendered jobless?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN)

(a) to (c): The Liquidator, Super Bazar, Delhi has reported that after the order for winding up of Super Bazar, a Voluntary Separation Scheme (VSS) was offered to the employees of Super Bazar. Out of 1943 employees, only 851 employees accepted the VSS and their dues and compensation have been cleared. The remaining employees had challenged the VSS in the High Court at Delhi by way of various Writ Petitions. These petitions were finally dismissed by the High Court on 17.5.2004. Thereafter, the Super Bazar Cooperative Employees Sangh has filed an LPA, which has been dismissed by Delhi High Court on 7.2.2005. The judgment of Delhi High Court has been challenged in the Supreme Court of India by Super Bazar Cooperative Employees Sangh. The issue is pending in the Supreme Court of India.

(d): The Government has allocated funds for clearing the dues and compensation of remaining employees. The Liquidator has reported that these employees, whose services have been discontinued with effect from 15.5.2003, are not coming forward with "No Demand Certificate" for obtaining their dues.

(e): There is no provision in the Multi-State Cooperative Societies Act, 2002 to rehabilitate the employees who have been rendered jobless pursuant to the winding up of Super Bazar. However, for the employees, who have been rendered jobless pursuant to the order of winding up of the Super Bazar, Delhi, compensation package under VSS has been offered.